



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 7th August 1937.

No. 2699-C.—The following order and notification by the Government of Madras is republished for general information. The previous notification was republished under this Government notification no. 932-C., dated the 9th September 1936.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Public (General) Department.

G. O. no. 1441 MS., dated the 31st
July 1937.

Read again:—G. O. no. 1203, Home,
dated the 3rd July 1936.

ORDER.

The Government direct the G. O. no. 1203, Home, dated the 3rd July 1936, declaring to

be forfeited all copies of the book in Telugu entitled 'Malapalle' (revised edition) written by Unnava Lakshminarayana of Guntur and published by Andhragrandhamala, Madras, be cancelled.

2. The following notification will be published in the *Fort St. George Gazette*:—

NOTIFICATION.

Notification of the Government of Madras, Home Department, no. 338, dated the 3rd July 1936, published at page 989 of Part I of the *Fort St. George Gazette*, dated the 14th July 1936, declaring to be forfeited to his Majesty all copies of the book in Telugu entitled 'Malapalle' (revised edition) written by Unnava Lakshminarayana of Guntur and published by Andhragrandhamala, Madras, and all other documents containing copies, reprints or translations of, or extracts from the said book is hereby cancelled.

By order of His Excellency the Governor,

C. F. BRACKENBURY,

Chief Secretary.

FORM B.

MANUFACTURER'S MONTHLY RETURN.

(Vide clause 5.)

Month.....19 .

Opening Balance.	Sugar manufactured during the month.	Quantity issued from factory otherwise than for export out of India.	Quantity used in factory for the manufacture of another commodity.	Quantity removed from factory for export out of India.	Quantity destroyed in factory.	Quantity received or removed for further refinement or manufacture.	Closing Balance.	Remarks.
1	2	3	4	5	6	7	8	9
Cwt.	Cwt.	Cwt.	Cwt.	Cwt.	Cwt.	Cwt.	Cwt.	

*Details regarding exports shown in column 5.

- 1.....cwt. exported to.....per.....on.....
- 2.....cwt. exported to.....per.....on.....
- 3.....cwt. exported to.....per.....on.....
- 4.....cwt. exported to.....per.....on.....

Signature.....

Dated the.....

Orders of Collector.

Duty of Rs....., on.....hundredweight, is hereby assessed, and must be paid on or before..... Inform assessee and enter in Revenue Registers.

Signature.....

Collector,
.....District.

Dated the.....

A. H. LLOYD,

Joint Secy. to Govt. of India.

The 11th August 1937.

No. 6309-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, the 3rd June 1937.

No. L.-3080.—In exercise of the power conferred by sub-section (1) of section 37 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Central Government is pleased to direct that the following further

amendment shall be made in the Tea Districts Emigrant Labour Rules, 1933, namely:—

In sub-rule (1) of rule 60 of the said Rules for the words "Where a right of repatriation arises under section 9 in respect of a widow, an agreement by the widow under section (14) (1) shall be made before the District Magistrate" the words "When a right of repatriation arises under section 9 in respect of a widow, no agreement made by her under section 14 (1) shall be valid unless and until it has been ratified by the District Magistrate" shall be substituted.

A. G. CLOW,

Secy. to Govt. of India.